

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH SLP(Cr1) No. 8382/2016

Date : 10-04-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Anand Grover, Sr. Adv.

Mr. Chirag M. Shroff, AOR

Mr. Rishikesh Kumar, Adv.

Mr. Mohd. Irsad, Adv.

Ms. Neha Sangwan, Adv.

Mr. Sidharth Dave, Sr. Adv.

Mr. Santosh Kumar Tripathi, AOR

For Respondent(s)

Ms. Aishwarya Bhati, Sr. Adv.

Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list these petitions after summer vacation.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER

